

2. Heard learned Counsel for the petitioner and the learned A.P.P.

3. Learned Counsel for the petitioner submitted that the Government had applied a wrong category denying the benefit to the petitioner. She invited our attention to the Government Resolution dated 15th March, 2010 wherein different categories are mentioned in Annexure I.

4. Learned Counsel for the petitioner submitted that the petitioner's case should have been considered under category 2(b) of Annexure I which provides for the period of imprisonment to be undergone including remission and set of, for a period of 22 years.

5. On the other hand, learned APP submitted that the impugned order is correct and the Government had applied the proper category.

6. We have considered these submissions. The impugned order mentions that his case is covered under category 2(c) of Annexure I of the Government Resolution dated 15th March, 2010. The said category mentions that where the crime is committed with exceptional violence and or with brutality or death of victim due to burns, then the period of imprisonment is mentioned as 26 years. The impugned order refers to paragraph 20 of the Judgment of the Trial Court, wherein it is mentioned that there were 10-13 injuries all over the body. We have also perused the Judgment passed by the Trial Court. The injuries mentioned in paragraph 17 are 21 in number. They are all incised wounds all over the body. According to the prosecution case, the petitioner committed the murder of the deceased because she refused to marry him. From the circumstances, it is quite clear that the case falls within the category 2(c) of the Government Resolution dated 15th March, 2010. The crime is committed with exceptional violence with brutality.

Therefore, the impugned order has rightly placed the case under category 2(c) mentioned hereinabove. We do not find any fault in the impugned order. Hence, the following order :

ORDER

Writ Petition No. 3475 of 2026 is dismissed.

(ASHISH S. CHAVAN, J.)

(SARANG V. KOTWAL, J.)